

CBI No. 133/2019
CBI Vs. Narender Singh

24.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for accused.

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

This matter is at the stage of defence evidence.

However, in terms of orders of Hon'ble High Court No. 26/DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 dated 15.08.2020, till 31.08.2020 evidence shall be recorded only in *ex-parte* and uncontested matters where the same is required to be tendered by way of affidavit.

Accordingly, list on 07.10.2020 for DE.

Hard copy of this ordersheet be placed on record in the judicial file as and when physical functioning of the courts is resumed.

A copy of this order be also sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.08.2020

CC No. 401/2019

CBI Vs. Dharmendra @ Dharmendra Yadav

24.08.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Sh. Sanjeev Bhardwaj counsel for the accused/non-applicant.

Matter was taken up in terms of orders of Hon'ble High Court bearing no. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL for Conferencing via Cisco Webex".

Vide separate detailed order, the application filed by CBI for cancellation of bail of accused/non-applicant Dharmendra @ Dharmendra Yadav stands dismissed.

List on 07.09.2020 for PE.

Copy of the detailed order be supplied to Ld. Counsel(s) for the parties, electronically.

Hard copy of this ordersheet and the detailed order be placed on record in the judicial file as and when physical functioning of the courts is resumed.

A copy of this order be also sent to the Computer Branch for uploading on official Website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/24.08.2020